Filing under clause (d) of Sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) Regulations, 2016

Name of the Corporate Debtor: Woolways (India) Limited, In Liquidation; Date of Commencement of Liquidation: 23-9-2019; List of Stakeholders as on 12.01.2024

Sl. No.	Category of Stakeholders	Summary of claims received		Summary of claims admitted		% of share in total amount of claim as % to total claims among all categories.	Voting Rights in %	Amount of contingent claims	Amount of claims rejected	Amount of claims under verification	Details in Annexures	Remark, If any
		No. of claims	Amount	No. of claims	Amount							
1	Secured financial creditors	2	58,28,61,369	2	58,28,61,369	0.8681	0.8853	-	-	-	1	
2	Unsecured financial creditors	9	5,23,78,660	4	2,05,39,750	0.0306	0.0113	-	3,18,08,502	-		
3	Operational creditors (Workmen)	18	12,51,697	16	3,78,986	0.0006	0.0006	-	8,72,711	-		
4	Operational creditors (Employees)	11	19,52,817	8	6,11,790	0.0009	0.0009	-	13,41,027	-		
5	Operational creditors (Government Dues)	2	5,02,21,926	2	5,00,81,511	0.0746	0.0761	-	1,40,415	-		
6	Operational creditors (other than Workmen, Employees and Government Dues)	66	16,40,65,352	50	1,69,81,078	0.0253	0.0258		14,60,15,517	-		
7	Other stakeholders, if any (other than finacial creditors and operational credtors)		-		-	0.0000						
	Total	**108**	**85,27,31,821**	**82**	**67,14,54,485**	**1.0000**	**1.0000**		**18,01,78,171**	-		

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ANNEXURE 3. (COLLY)

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Annexure-1

List of secured financial creditors

Name of the Corporate Debtor: Woolways (India) Limited, In Liquidation; Date of Commencement of Liquidation: 23-9-2019; List of Stakeholders as on 12.01.2024

(Amount in Rs.)

Sl. No.	Name of Creditor	Identification No.	Details of claim received		Details of claim admitted									Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected.	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount Covered by Guarantee	% share in total amount of claims admitted	% of share in total amount of claim as % to total claims among all categories.	Voting Rights in %					
1	Standard Chartered Bank	Registration no F00489, Standard Chartered Bank is a scheduled bank listed in second schedule of Reserve Bank of India Act, 1934	22-10-2019	24,58,30,382	24,58,30,382	Secured	24,58,30,382	Yes	Note-A	NIL	42	0.3661	0.3734	-	-	-	-	
2	State Bank of India		21-10-2019	33,70,30,987	33,70,30,987	Secured	33,70,30,987	Yes	Note-B	NIL	58	0.5019	0.5119	-	-	-	-	
	Total			**58,28,61,369**	**58,28,61,369**		**58,28,61,369**				**100**	0.8681	0.8853	-	-	-	-	

Note-A: Security interest held by Standard Chartered Bank

1.) Under consortium arrangement with State Bank of India, first pari passu charge on current assets of the Corporate Debtor;

2.) 2nd charge by Standard Chartered Bank over the movable fixed assets of the Company towards total working capital limit.

3.) Under consortium arrangement with State Bank of India, 1st pari passu charge on factory land owned by Rakesh Nayar & Babita Nayar situated at Plot No. D-3, Textile Colony, Ludhiana and building constructed by the Corporate Debtor thereon and owned by the Corporate Debtor

4). 2nd charge on industrial property at C-9, Block No. Part - A, Punjab Apparel Park, G T Road, Doraha, Ludhiana in the name of Woolways (India) Limited.

Note-B: Security interest held by State Bank of India

Primary Security

1. Current assets of the Corporate Debtor, including consumables, stores & spares, finished goods, bills, book debts and receivables both
2. Leasehold rights of land measuring 2285 Sq yards at Plot No. C-9, Part-A, Punjab Apparel Park, GT Road, Ludhiana in the name of
3. Movable fixed assets of the Company.

Collateral Security.

1. Equitable mortgage of land measuring 1300.75 Sq yards, situated at Machiwara, Ludhiana.
2. Equitable mortgage of factory land owned by Rakesh Nayar & Babita Nayar situated at Plot No. D-3, Textile Colony, Ludhiana and building constructed by the Corporate Debtor thereon and owned by the Corporate Debtor.

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